

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00068/2017

DATED THIS THE 09TH DAY OF OCTOBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C V SANKAR, MEMBER (A)

Sri Harish M
S/o Madaiah,
Aged about 32 years,
Working as Multi Tasking Force (MTS),
Indian Audit & Accounts Department,
O/o the Principal Accountant General in
Karnataka (A&E), Park House Road,
Bangalore – 560 001.

.....Applicant

(By Advocate M/s Subbarao & Co.)

Vs.

1. The Principal Accountant General (E&RSA),
In Karnataka,
Park House Road,
Bangalore – 560 001.

2. The Accountant General (E&RSA)
O/o the Principal Accountant General
In Karnataka,
Park House Road,
Bangalore – 560 001.

.....Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Since RA No. 170/00033/2018 is allowed vide order dated 09.10.2018, the order in OA is recalled.

2. Heard. Since the matter is covered by the decision of the Government of Karnataka and other connected authorities that the Bridge Course is not recognized, the OA will not lie.
3. There is no merit in the OA. The OA is dismissed. No order as to costs.

(C V SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No.170/00068/2017

Annexure A-1: True copy of OM No. AB-14017/6/2009-Estt (RR) dated 30.04.2010

Annexure A-2: True copy of OM No. AB14017/6/2009-Estt (RR) dated 17.02.2011

Annexure A-3: True copy of DOPT Notification dated 08.02.2011

Annexure A-4: True copy of Employment Notification dated 16.09.2010

Annexure A-5: True copy of letter No. Pr.AG/(C&CA)/HK/D/2010-11/247 dated 15.11.2010

Annexure A-6: True copy of Appointment order of the applicant dated 09.11.2011

Annexure A-7: True copy of judgment in OA No. 1056/2013 passed by Central Administrative Tribunal, Bangalore Bench dated 17.02.2014

Annexure A-8: True copy of letter of the applicant dated 18.06.2014 addressed to the Senior Audit Officer

Annexure A-9: True copy of 10th marks card dated 09.05.2014

Annexure A-10: True copy of judgment in WP No. 47621/2014 of the Hon'ble High Court dated 05.02.2015

Annexure A-11: True copy of Office Order No. ESI/A2/2015-16/63 dated 23.07.2015

Annexure A-12: True copy of Public Notice No. KSOU/AB/EST-01/236/2011-12 dated 19.01.2016

Annexures with MA No. 170/00161/2017:

Annexure A-13: True copy of letter No. Pr.AG(G&SSA)/Admn I/A5/2016-17/164 dated 06.02.2017

Annexures with reply statement:

Annexure R-1: Copy of letter of the applicant addressed to the Sr. Audit Officer (Admn) submitting the original SSLC Marks Card

Annexure R-2: Copy of letter No. Pr.AG(G&SSA)/Admn.1/2015-16/805 dated 21.01.2016

Annexure R-3: Copy of letter No. Pr.AG(G&SSA)/Admn.1/2015-16/458 dated 10.09.2015

Annexure R-4: Copy of letter No. KSOU.Dean(Ac)/2015-16 dated 11.09.2015

Annexure R-5: Copy of letter No. Pr.AG(G&SSA)/Admn.1/A5/2015-16/71 dated 04.12.2015

Annexure R-6: Copy of letter No. Pr.AG(G&SSA)/Admn.1/A5/2015-16/83 dated 29.12.2015

Annexure R-7: Copy of letter No. KSOU.Dean(Ac)/2015-16 dated 01.02.2016

Annexure R-8: Copy of letter F. No. DEC/OU/Recog/2008 dated 08.04.2008

Annexure R-9: Copy of letter No. Pr.AG(G&SSA)/Admn.1/A1/2016-17/488 dated 02.08.2016

Annexure R-10: Copy of letter No. 31 – Staff (App-II)/88-2016 dated 13.01.2017

Annexure R-11: Copy of letter No. Pr.AG(G&SSA)/Admn1/A5/2016-17/164 dated 06.02.2017

Annexures referred in reply statement to the MA filed by the applicant:

Annexure R-1: Copy of Rule 5 (1) (a) regarding termination of temporary service

Annexure R-2: Copy of Government of India decision of Rule 5 of CCS (TS) Rules, 1965.
